ORDER

Subject: - Constitution of Companies Law Committee

The Government hereby constitutes a Companies Law Committee consisting of the following:

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Name of Person/Institution</th>
<th>Position</th>
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<tbody>
<tr>
<td>1.</td>
<td>Secretary, Ministry of Corporate Affairs</td>
<td>Chairperson</td>
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<td>2.</td>
<td>Ms. Reva Khetarpal, former Judge, Delhi High Court</td>
<td>Member</td>
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<tr>
<td>3.</td>
<td>Sh. Manoj Fadnis, President, The Institute of Chartered Accountants of India</td>
<td>Member</td>
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<td>4.</td>
<td>Sh. Atul H Mehta, President, The Institute of Company Secretaries of India</td>
<td>Member</td>
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<td>5.</td>
<td>Dr. A.S. Durga Prasad, President, The Institute of Cost Accountants of India</td>
<td>Member</td>
</tr>
<tr>
<td>6.</td>
<td>Shri Bharat Vasani, Chief Legal &amp; Group General Counsel, Tata Sons Ltd, Industry nominee</td>
<td>Member</td>
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<td>7.</td>
<td>Shri Y.M. Deosthalee, Chairman, L&amp;T Finance Holdings, Industry nominee</td>
<td>Member</td>
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<td>8.</td>
<td>Joint Secretary (Policy), Ministry of Corporate Affairs</td>
<td>Member-Convener</td>
</tr>
</tbody>
</table>
2. The Committee may invite or co-opt subject matter experts relating to corporate law or any other subject matter, as well as experts from SEBI, RBI, C&AG as needed. The Committee may also invite any other person or body in the interest of broad-based consultation.

3. The terms of reference of the Committee are as follows:

   (i) to make recommendations to the Government on issues arising from the implementation of the Companies Act, 2013 and

   (ii) to examine the recommendations received from the Bankruptcy Law Reforms Committee, the High Level Committee on CSR, the Law Commission and other agencies, while undertaking (i) above.

4. Non-official members of the Committee will be eligible for travelling, conveyance and other allowances as per extant Government instructions, wherever the sponsoring agency is unable to bear their expenditure. Secretarial support to the Committee will be given by the Ministry of Corporate Affairs.

5. The Committee shall submit its recommendations within six months of its first meeting.

   (Alok Samantrai)
   Director, Inspection and Investigation
   Phone: 2338 9602

To

The Members of the Committee

Copy also to:-

(i) PS to CAM
(ii) Sr. PPS to Secretary
(iii) PS to AS
(iv) PSs to JS(M), JS(B), JS(SP), JS(K)
(v) All RDs/ROCs/OLs
(vi) President ASSOCHAM/FICCI/CII
(vii) Guard File
(viii) Website of the Ministry
New Delhi, the 6th June, 2014

S.O. 1460(E).—In exercise of the powers conferred by sub-section (1) of Section 470 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following Order, namely:—

1. (1) This Order may be called the Companies (Removal of Difficulties) Fourth Order, 2014.

2. Jurisdiction, powers, authority and functions of Company Law Board.—Until a date is notified by the Central Government under sub-section (1) of Section 434 of the Companies Act, 2013 (18 of 2013), the Company Law Board constituted in pursuance of sub-section (1) of Section 10E of the Companies Act, 1956 (1 of 1956) shall exercise the jurisdiction, powers, authority and functions of the Tribunal under sub-section (2) of Section 74 of the said Act.

MINISTRY OF CORPORATE AFFAIRS

ORDER

New Delhi, the 6th June, 2014

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AMARDEEP SINGH BHATIA, Jt.Secy.